

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-1295/96

New Delhi this the 17th day of July, 1996.

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)

Shri P.S. Varshney,
S/o Sh. B.L. Varshney,
R/o 60/40, 1st Floor,
Ramjas Road, Karol Bagh,
New Delhi.

Applicant

(through Sh. Mahesh Srivastava, advocate)

versus

1. Union of India through
its Secretary,
Ministry of Communications,
Dept. of Telecommunications,
Sanchar Bhawan,
New Delhi.

2. The Director General,
Telecommunications,
Sanchar Bhawan,
New Delhi.

3. Superintendent Engineer(E),
Headquarters,
O/o Chief Engineer(Electrical),
Dept. of Telecommunications,
Devika Tower, Nehru Place,
New Delhi.

Respondents

(through Sh. M.K. Gupta, advocate)

ORDER(ORAL)

delivered by Hon'ble Mrs. Lakshmi Swaminathan, M(J)

The learned counsel for the applicant submits that in accordance with the impugned office order dt. 9.4.96, the applicant is willing to carry out the transfer order from New Delhi to Jallandhar, in accordance with the earlier submissions made on 11.6.96 that he would be willing to carry out the transfer in July, 1996.

2. The learned counsel for the respondents submits that the applicant was aware of the transfer order dt. 9.4.96, the operation of which has been

stayed by the Tribunal on 11.6.96. He has drawn my attention to the subsequent office order dt. 10.4.96 by which the applicant had been directed to hand over the charge to Sh. Mahavir Singh and was struck off in the New Delhi office from 11.4.96 in accordance with the transfer order No.2(1)-33/96-CETT/375 dt. 9.4.96.

3. In view of the submissions made by the learned counsel for the applicant that the applicant is willing to comply with the impugned transfer order and go to Jallandhar this month, this application has become infructuous. Accordingly, O.A. is dismissed.

No costs.

Lakshmi Swaminathan

(Mrs. Lakshmi Swaminathan)

M(J)

/vv/